the revision of date of birth of judges of High Courts and Supreme Court;

- (b) how many of these proposals were accepted and on what grounds; and
- (c) how many of these proposals were rejected and on what grounds?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Supreme Court—Nil.

High Courts—17.

(b) and (c) Five proposals were accepted and 11 proposals were rejected. In the 17th case, the Judge concerned resigned before his correct age could be determined. The reasons for accepting or rejecting the proposals are mainly that the dates of birth of the Judges concerned entered in documents like village or Municipal Birth Registers, the Matriculation Examination Certificates, Service Records and horoscopes did not tally with each other. The date of birth in each case was decided on the basis of the documents which were consi dered more dependable.

UNIFORM SCALES FOR COLLEGE TEACHERS

585. SHRI ARJUN ARORA: Will the Minister of EDUCATION be pleased to state the steps so far taken by Government to secure the introduction of uniform scales of pay for • college teachers in the country?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): The Government of India have recommended uniform scales of pay for college teachers in the country and have agreed to give 80 per cent of the additional expenditure involved for a period of five years with effect from 1st April, 1966. So far, the proposals of the Governments of Andhra Pradesh, Assam, Madras, Maharashtra, West Bengal and Uttar Pradesh have been accepted, while those of Gujarat are under consideration. The matter is being actively pursued with the remaining State Governments.

PATEL NAGAR MINERALS AND INDUSTRIE (P) LTD.

586. SHRI NIREN GHOSH: SHRI A. P. CHATTERJEE: SHRI ARAVINDAKSHAN KAIMAL:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether it is a fact that Patel Nagar Minerals and Industries (P) Ltd., Workers' Union, of West Bengal have submitted its character of d&-mands to RLC (Asansol) in March, 1967;
- (b) if so, whether any conciliation meeting was held; and
- (c) if not, what are the reasons for the delay?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) Yes.

- (b) Yes.
- (c) Does not arise.

STRIKE IN Com FACTORY IN ALLEPPT, KERALA

587. SHRI NIREN GHOSH: SHRI A. P. CHATTERJEE: SHRI ARAVINDAKSHAN KAIMAL:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether Government are aware that there was a two-hour protest strike in all the Coir Factories in Alleppey district, Kerala on the 19th June, 1967 as a first step towards an indefinite strike for the revision of wages;
- (b) whether Government are aware of the likely effect of a long-drawn strike in this sector on the foreign exchange earnings of the country; and